

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No. 1283/Del/2018
Asstt. Year : 2014-15

Mansha Builders and Contractors Pvt. Ltd. RRA TAXINDIA, D-28, South Extension, Part-1, New Delhi – 110 089 PAN AAFCM9761J	Vs.	DCIT, Circle-1, Faridabad.
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Shri M Baranwal , Sr. DR
Date of Hearing	12.03.2021
Date of pronouncement	12.03.2021

ORDER

PER G.S. PANNU, VP

This appeal filed by the assessee is directed against the order dated 15.12.2017 passed by the Ld. CIT (A) Faridabad relating to assessment year 2014-15.

2. None appeared on behalf of the assessee.
2. The Ld. Counsel for the assessee, vide email 5th November, 2020 has requested for withdrawal of the appeal filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.
3. Learned Sr. DR has no objection for withdrawal of the appeal.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 12th March, 2021.**

sd/-

**(K NARASIMHA CHARY)
JUDICIAL MEMBER**

sd/-

**(G.S. PANNUI)
VICE PRESIDENT**

Dated: 12/03/2021

Veena

Copy forwarded to

1. Applicant

2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi